
(2018) 06 PAT CK 0040

In the Patna High Court

Case No : Civil Writ Jurisdiction Case No. 4328 Of 2018

Narayan Prasad

APPELLANT

Vs

State Of Bihar Through The Chief Secretary And Ors

RESPONDENT

Date of Decision : 19-06-2018

Acts Referred:

Citation : (2018) 3 PLJR 708

Hon'ble Judges : Ahsanuddin Amanullah, J

Bench : Single Bench

Advocate : Dr. Ajay Shankar Rajoo, Binod Kumar Labh

Final Decision : Disposed Of

Judgement

1. Heard learned counsel for the petitioner and State.

2. The petitioner has moved the Court for the following relief:

That for issuance of a writ in nature of Mandamus for direction to Respondents/commanding the Respondents for payment of

retirement's benefits dues and initiation of pension in favour of petitioner after superannuation from his service on the post of Head

constable of Bihar Police, contained in Annexure-1.

3. Counter affidavit has been filed on behalf of respondent no. 2, stating that all retiral benefits have been paid earlier including provisional pension and

even final pension has been sanctioned and letter sent to the Treasury Officer, Gaya on 05.12.1996, for payment of full pension.

4. Learned counsel for the petitioner submitted that he has also received a communication asking him to complete certain formalities, which he shall comply with.

5. In view thereof, the writ petition stands disposed off with a direction to the respondent no. 4 to ensure that upon the petitioner completing the formalities, the entire dues of arrears of full pension is paid to him expeditiously and latest within four weeks from the date of production of a copy of this order before him.